

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 311
(IB)-642(ND)2020
New IA-2046/2024

IN THE MATTER OF:

M/s. Candy Enterprises Private Limited ... Applicant/Petitioner

Versus

M/s. Funbars Hospitality Private Limited ... Respondent

Under Section: 9 of IBC, 2016 (Liq.)

Order delivered on 08.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Liquidator : Mr. Abhishek Anand, Mr. Sikhar Tiwari

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2046/2024: The IA is preferred by the Liquidator for taking Progress Report on record.

For the reasons stated therein, **the IA stands allowed** and the Progress Report is taken on record, subject to just all exceptions.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)